

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 190 of 2021**

**In the matter of:**

**Sumat Kumar Gupta  
Resolution Professional  
International Mega Food Park Ltd. ....Appellant**

**Vs.**

**Schreiber Dynamix Dairies Pvt. Ltd. ....Respondent**

**Present**

**For Appellant: Dr. Rajansh Thukral, Dr. Surekha Thukral &  
Mr. Sidharth Thukral, Advocates.**

**For Respondent: Mr. Udit Mendiratta & Mr. Nikhil Kumar Singh,  
Advocates.**

**ORDER**  
**(Virtual Mode)**

**08.04.2021:** Learned Counsel for the Appellant submitted that he had already filed the hard copy of his Reply Affidavit, two days back. The Office of the Registry is directed to verify the same and place it into records.

Further, Learned Counsel for the Appellant prayed to file their Rejoinder. Prayer allowed. Learned Counsel for the Appellant is directed to file the same within one week.

List this matter on **6<sup>th</sup> May, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*Sim/nn*